

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-426(ND)/2017**

**IN THE MATTER OF:**

Joginder Sawhney

.... Applicant/petitioner

Vs.

Mogul Travels & Transport Co. Pvt. Ltd. & Ors. .... Respondents

**Order under Sections 241,242(4) of the Companies Act**

**Order delivered on 17.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Satyajit Sarna,  
Ms. Pallavi Srivastava, Advs.

For the Respondent : Mr. Sahil Tagotra, Adv. for R-2 & 3  
Mr. Jaspal Sawheny, Ms. N. J. Sawheny, Advs.

**ORDER**

Learned Counsel for the respondent requests for and is granted two weeks' time to file reply. Let reply be filed within two weeks with a copy in advance to the Counsel for the petitioner.

However, there shall be an interim order restraining the respondents from alienating, transferring and mortgaging to any third party on the property of respondent no. 1 company. The aforesaid interim direction is necessary because the petitioner has 95% shareholding and is one of the three Directors of the Board. On account of minority on the Board, other two Directors may resort to transfer etc. The meeting of the Boards shall be convened only with the prior permission of the Tribunal.



Rejoinder, if any, be filed within two weeks after filing of the reply with a copy in advance to the Counsel opposite.

List for arguments on 6<sup>th</sup> March, 2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

17.01.2018  
V.Sethi